## FORM B

## PROOF OF CLAIM BY OPERATIONAL CREDITORS EXCEPT WORKMEN AND EMPLOYEES

(Under Regulation 7 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

30-05-2025

To
The Interim Resolution Professional / Resolution Professional
Mr. Kranthi Kumar Kedari
Flat No 101, Srikrishnas Rail Nilayam,
G-134, Madhura Nagar, Hyderabad, Telangana - 500038

From
I.P. Pasricha & Co.
A-31A, First Floor, Ring Road,
Rajouri Garden, New Delhi - 110027

Subject: Submission of proof of claim.

Madam/Sir,

I.P. Pasricha & Co., hereby submits this proof of claim in respect of the corporate insolvency resolution process in the case of ZAPDOR ENGINEERING PRIVATE LIMITED. The details for the same are set out below:

1.	NAME OF OPERATIONAL CREDITOR	I.P. PASRICHA & CO
2.	IDENTIFICATION NUMBER OF OPERATIONAL CREDITOR	
	IDENTIFICATION NUMBER AND PROOF OF INCORPORATION. IF A PARTNERSHIP OF	4) RISHI KUMAR GUPTA – AAJPG1589R
3.		A-31A, FIRST FLOOR, RING ROAD, RAJOURI GARDEN, NEW DELHI – 110027 MANEET@CAPASRICHA.COM
4.	TOTAL AMOUNT OF CLAIM	Rs. 9,32,210/-
	(INCLUDING ANY INTEREST AS AT THE INSOLVENCY COMMENCEMENT DATE)	

		Faramont	Amount
5.	DETAILS OF DOCUMENTS BY REFERENCE TO	the state of the s	7,50,000
	WHICH THE DEBT CAN BE SUBSTANTIATED.	Fees	1,35,000
		GST	8,85,000
		Total Fees	75 000
		TDS to be deposited with	75,000
		government	8,10,000
		Net Amount Payable	
		Paid Amount	2,50,000
		Received on 30-10-2017	2,00,000
		Received on 03-04-2018	3,60,000
		Pending Amount Payable Pending TDS to be Deposited	75,000
		Pending TDS to be Deposite	4,35,000
		Total fees Payable Interest chargeable from 1st	
		April 2017 to 30th May 2025	4,97,210
		@ 14% p.a	7 5 5 5 1 2
		Total Payable	9,32,210
	RECORD OF PENDENCY OR ORDER OF SUIT OR ARBITRATION PROCEEDINGS	Engagement	Amount
7.	DETAILS OF HOW AND WHEN DEBT INCURRED	MAD I SHOW	7,50,000
"		Fees	1,35,000
		GST Total Fees	8,85,000
		TDS to be deposited with	75.000
		government	75,000
		Net Amount Payable	8,10,000
		Paid Amount	
		Received on 30-10-2017	2,50,000
		Received on 03-04-2018	2,00,000
		Pending Amount Payable	3,60,000
		Pending TDS to be Deposited	75,000
		Total fees Payable	4,35,000
		Interest chargeable from 1st	
		April 2017 to 30th May 2025 @ 14% p.a	4,97,210
		Total Payable	9,32,210
8.	DETAILS OF ANY MUTUAL CREDIT, MUTUAL DEBTS, OR OTHER MUTUAL DEALINGS BETWEEN THE CORPORATE DEBTOR AND THE CREDITOR WHICH MAY BE SET-OFF AGAINST THE CLAIM	NOT APPLICABLE SINCE THERE	E WAS NOT A
9.	DETAILS OF:  a. any security held, the value of security and its date, or	NOT APPLICABLE	
	<ul> <li>any retention of title arrangement in respect of goods or properties to which the claim refers</li> </ul>		

10.	B	RANCH NAME - RAIOURI GARDEN			
11.	PROOF OF CLAIM IN ORDER TO PROVE THE	OPY OF THE PAN CARD OF THE PARTNERS			
Signature of operational creditor or person authorised to act on his behalf [Please enclose the authority if this is being submitted on behalf of an operational creditor]					
Name in BLOCK LETTERS - MANEET PAL SINGH					
Positi	ion with or in relation to creditor - PARTNER				
Addre	Address of person signing – H NO. 378, VIKAS PURI, NEW DELHI – 110018				

## **DECLARATION**

- I, Maneet Pal Singh, currently residing at H NO. 378, VIKAS PURI, NEW DELHI 110018, hereby declare and state as follows:-
- 1. Zapdor Engineering Private Limited, the corporate debtor was, at the insolvency commencement date, being the 9<sup>th</sup> day of May 2025, actually indebted to me in the sum of Rs. 4,35,000/-
- 2. In respect of my claim of the said sum or any part thereof, I have relied on the documents specified below:

Sr. No.	Description of the document provided
1.	Copy of Engagement Letter
2.	Copy of the PAN of the firm
3.	Copy of the PAN of Partners
4.	Copy of the cancelled cheque

- 3. The said documents are true, valid and genuine to the best of my knowledge, information and belief and no material facts have been concealed therefrom.
- 4. In respect of the said sum or any part thereof, neither I nor any person, by my order, to my knowledge or belief, for my use, had or received any manner of satisfaction or security whatsoever, save.

Date: 27-05-2025 Place: New Delhi For I. P. PASRICHA & CO.

(Signature of the claimant)

## **VERIFICATION**

I, Maneet Pal Singh the claimant hereinabove, do hereby verify that the contents of this proof of claim are true and correct to my knowledge and belief and no material fact has been concealed therefrom.

Verified at New Delhi on this 30th day of May, 2025.

For I. P. PASRICHA & CO.

Partner

(Signature of the claimant)

[Note: In the case of company or limited liability partnership, the declaration and verification shall be made by the director/manager/secretary and in the case of other entities, an officer authorised for the purpose by the entity].